

In the Central Administrative Tribunal
Principal Bench New Delhi

Date of decision: 10.7.1989.

Regn. No. O.A. 367/89.

Shri Tribhuwan Sah

..

Applicant

Vs.

UDI & Ors.

..

Respondents.

CORAM:

Hon'ble Mr. P.Srinivasan, Member (A)

Hon'ble Mr. T.S. Oberoi, Member (J)

ORDER (Oral)

(delivered by Shri P.Srinivasan, Member).

This application has come up before us today to ascertain whether in respect of the same grievance, which is urged in this application, the applicant is also before the Labour Court. On the last occasion, learned counsel for the applicant, Shri EX Joseph appeared and stated that he would obtain instructions from his client on the subject. That was why the matter was adjourned to today.

2. Though the case has been called out several times in the pre-lunch and post-lunch sessions, no body has appeared for the applicant so far. On the other hand, Shri Mir Singh, Accounts Officer (7 A) in the office of the G.M., Telecom., New Delhi, appeared before us and produced a copy of the summons dated 13.6.1989 received by the office of the respondents from the Labour Court fixing the hearing of the case to 1.8.1989. Shri Mir Singh submits that this is in connection with the same dispute which is being agitated in the present application. The applicant cannot pursue the same remedy before two forums simultaneously.

3. In view of the above, the application is rejected at the stage of admission itself, leaving the parties to bear their own costs.

Oberoi
(T.S. Oberoi)
Member (J)

P.Srinivasan
(P.Srinivasan)
Member (A)